

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
A H M E D A B A D B E N C H

O.A. No. 492 OF 1987
~~XXXXXX~~

DATE OF DECISION 27-03-1991

Shri Dita Tawaria and ~~others~~ Another Petitioner

Party in person Advocate for the Petitioner(s)

Versus

General Manager, and another, Respondent

Mr. N. S. Shevde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. M. Singh : Administrative Member

The Hon'ble Mr. S. Santhana Krishnan : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ans*
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ans*

Shri Dita Tawaria and another,
C/o. Shri Vinubhai H. Bhairavia,
Advocate,
High Court of Gujarat,
Ahmedabad - 9.

...Applicants.

(a)

Versus

1. General Manager, and another,
Western Railway,
Churchgate,
Bombay.

1(A) Union of India (through)
(Advocate : Mr. N.S. Shevde) Secy. to the Min of

...Respondents.

Railways Rail
Bhawan New Delhi
JAI

ORAL ORDER

O.A. 492 OF 1987

34191

Date : 27-03-1991

Per : Hon'ble Mr. M. M. Singh : Administrative Member

This original application filed by the two applicants jointly under Section 19 of the Administrative Tribunals Act, 1985, seeks relief of direction to respondent authorities to reinstate the applicants in service and to allow them to continue in service as casual labourers.

2. ^{W.M.} Applicant is absent for 12.2.1991, 8.3.1991,

on both of which dates the matter was adjourned. Applicant is not represented by any counsel also.

3. Mr. N. S. Shevde learned counsel for respondents refers to Annexure R/1, dated 27.7.1987, which is an order issued by Divisional Railway Manager, Ratlam re-engaging 28 retrenched casual labourers and the name of the applicant Baloo Ditia figures ⁱⁿ ^{W.M.} Sl. No. 12 in it and of the other ^{W.M.} Dita Tawaria at Sl. No. 28. He further makes a statement ^{on} ^{W.M.} the bar that both these two persons are restored in services on 4.4.1987 and the other on 6.4.1987, respectively. In view of ^{W.M.} the applicants may not be appearing.